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O.A.No.725/06

ORDER DATED: 13.11.2006

Heard Mr. Srinibas Mohanty, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

The Applicant had applied for the post of R.P.F. and since he was involved in a G.R.Case and had omitted to mention it in the Attestation Form, he was not appointed. Challenging this, he went to Hon'ble High Court (W.P.C.No. 3604/2006) who dismissed the case on merit. Now, the Applicant has come to the Tribunal. Since the case has already been decided and since the Tribunal has no jurisdiction, the case is dismissed. No costs.

Copies of this order be given to the Ld. Counsels for both the parties.

Order dt. 13-11-06

MEMBER (ADMN.)
P.M.

Copy of Order may
be given to both Coogre.

24.11.06

S.O. (S)